

NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH
KOLKATA

CP (IB) No. 842/KB/2018

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi
2. Hon'ble Member (T), Shri Virendra Kumar GuptaATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th November 2019, At 10:30 A.M

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Name of the Company	Zoetis India Ltd. -Vs- Amrit Feeds Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RISHAV BANEJEE
2. AISHWARYA ANASTHY
3. RAJAASHI BANEJEE

Advocates
on behalf
of
Operational
Creditor

R Banejee
19/11/2019

ORDER

Ld. Counsel appearing for the Operational Creditor is present.

It is brought to my notice that Corporate Debtor is already admitted in CIRP by order dated 22.10.2019 in CP(IB)No.440/KB/2018. In view of this, proceedings stand **disposed of** with a liberty to the Operational Creditor to approach IRP/RP in that proceeding with its claim.

Operational Creditor is also at liberty to revive the application if order of admission of Corporate Debtor in CIRP set aside by any Authority.

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Virendra Kumar Gupta
Member (Technical)

sd

Madan B. Gosavi
Member (Judicial)